

3. Effluent and emission standards have been notified for the major categories of polluting industries.
4. Industries have been directed to install necessary pollution control equipment within stipulated time-frame and legal action is taken against the defaulting units.
5. Environmental guidelines have been evolved for siting and operation of industries.
6. 17 categories of highly polluting industries have been identified for priority action.
7. A scheme on common effluent treatment plants for clusters of small scale industries has been taken up.
8. Preparation of Zoning Atlas for siting of industries has been taken up.
9. More stringent norms for vehicular emissions have been notified under the Motor Vehicles Rules, 1989 and have come into effect from April, 1996.
10. Unleaded petrol has been introduced in Delhi, Mumbai, Calcutta and Chennai with effect from 1.4.1995. The same will be effective in all other capitals of States/UTs and other major cities with effect from 31.12.1998 and for the entire country with effect from 1.4.2000.
11. Fuel quality standards for petrol and diesel vehicles have been notified.
12. Environmental epidemiological studies in identified critically polluted areas have been initiated.

[English]

Konkan Statutory Development Board

971. SHRI CHINTAMAN WANAGA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether proposal of Konkan Statutory Development Board is received by the Government from the Government of Maharashtra for approval; and

(b) if so, the decision taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Yes Sir. The Union Government's stand in the matter is that if the existing Development Board for the rest of Maharashtra, which includes Konkan, is not in a position to effectively cater to the developmental requirements of the Konkan region over the period of next couple of years and the Government is convinced that the area could be developed better if it is placed under a separate Development Board, then the matter of

creation of a separate Development Board for Konkan can be considered.

Recruitment in Para Military Forces

972. SHRI CHAMAN LAL GUPTA :
SHRI P. NAMGYAL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons from Jammu & Kashmir who have been recruited in various para-military forces during 1996-97 and 1997-98 till date, year-wise;

(b) whether surrendered militants have been rehabilitated by way of recruitments in the forces during the said period, separately; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Number of persons recruited from Jammu & Kashmir in various Para Military Forces is shown below:—

Name of the Force	Year	
	1996-97	1997-98
BSF	252	258
CRPF	69	377
ITBP	20	10
CISF	57	51
Assam Rifles	96	—

(b) and (c) Government have sanctioned raising of one BSF Bn. and one CRPF Bn. from Jammu & Kashmir. Recruitment is in progress.

[Translation]

Wheat Spoiled and Unfit for Human Consumption

973. SHRI VISHVESHWAR BHAGAT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether during 1996-97 lakhs of tonnes of wheat has got spoiled and has become unfit for consumption due to the negligence of the Government;

(b) if so, the details thereof;